

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA  
7<sup>TH</sup> FLOOR MAYUR BHAWAN, CONNAUGHT PLACE  
NEW DELHI – 110001  
TEL.NO.23462900

File No.IBBI/ESTT/VALUATION EXAM/77

Date : 17.01.2018

**CORRIGENDUM – I**

The following clauses of REQUEST FOR PROPOSAL FOR ADMINISTRATION OF ONLINE VALUATION EXAMINATION – REF No. IBBI/ESTT./TENDER VALUATION EXAMINATION/77 dated 23.12.2017 may be read as under : -

SECTION – II : CLAUSE NO. 23.4 - AWARD OF CONTRACT (Page 13)

The work against the tender is for one year requirement and the terms and conditions of this tender shall be operative for a period of one year from the date of signing of agreement between IBBI and the bidder. The contract is extendable upto a period of another 1 year under same terms and conditions mutually agreed upon.

SECTION – IV : CLAUSE 15 – PERIOD OF CONTRACT (Page 20)


The initial contract shall be for one year (unless terminated otherwise). However, the contract may be extended for a further period of one year with mutual consent on same terms and conditions.

SECTION – IX : PERFORMANCE SECURITY GUARANTEE BOND (Page 28)

Para 4 : The second last line may be read as under : -

“ writing on or before the expiry of 18 months from the date hereof, we shall be discharged from all liabilities under this guarantee thereafter. “

2. Any bidder who has submitted his bid, may get the same withdrawn / re-submitted at his option.

  
(UMESH KUMAR SHARMA)  
DEPUTY GENERAL MANAGER (ESTT.)